

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH

ITEM No. 138
(IB)-477(PB)/2017

IN THE MATTER OF:

Au Small Finance Bank Ltd. Applicant/petitioner
Vs.
Prabhu Shanti Real Estate Pvt. Ltd. Respondent
Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 13.11.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

MS. SAROJ RAJWARE
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the respondent Mr. Abhishek Anand, Adv. for RP
 Mr. Rakesh Kumar, Ms. Chetna Bisht, Mr. Aashish
 Khattar, Advs. for Ex.-management
 Mr. Anand Chibber, Sr. Adv. with Mr. Shikhar Sarin,
 Adv.
 Mr. Pritpal Singh Nijjar, Advs.
 Mr. Balvinder Ralhan, Adv. for home-buyers(CA-
 35/2019)

ORDER

Due to paucity of time matter could not be heard. Accordingly, hearing is deferred to 26.11.2019.

Sd/-

(SAROJ RAJWARE)
MEMBER (TECHNICAL)

Sd/-

(Dr. DEEPTI MUKESH)
MEMBER (JUDICIAL)

13.11.2019
Aarti Makker